

3.1.2: Arrangements for consultation with or representation by – (a) Members of the public in policy formulation/ policy implementation, (b) Day and time allotted for visitors (c) Contact details of Information and Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants.

The Central Electricity Regulatory Commission (CERC) is an apex regulatory body in India in Power Sector. It has been entrusted with a wide range of responsibilities under the Electricity Act 2003. CERC has taken wide ranging regulatory invites in terms of furtherance of reforms in power sector which includes regulation on introduction of power exchange strengthening market development by facilitating trade of power at market driven rates, complimentary market mechanism for integration of variable RE new mark. It is a quasi-judicial body and does not have direct public dealings. Therefore, there is no exclusive Information & Facilitation Counter in CERC. However, whenever public hearings are held, wide publicity is given in all-India newspapers. Further, CERC publications are available on CERC website under the heading "Publications" and RTI applicants can easily access these documents. If any RTI applications is received asking for information/publication relating to CERC which is available on CERC website, the relevant link is indicated while furnishing information/replying to the applicant. Visitors do visit senior Officers in CERC by prior appointments.

Phone numbers of key personnel of CERC are available on Website